

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 459 of 1992
T. A. No. _____

DATE OF DECISION 3-4-1992

Mohamed Sherief PM _____ Applicant (s)

Mr KA Jaleel _____ Advocate for the Applicant (s)

Versus

Divisional Personnel Officer Respondent (s)
Southern Railway, Mysore & 2 others

Mr MC Chelian _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. NV KRISHNAN, ADMINISTRATIVE MEMBER

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1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Heard.

2. The applicant is the son of Shri PS Moideen, an employee working as Lorry Driver under the first respondent, the Southern Railway, who died in harness on 27.2.1991. The applicant filed a representation at Annexure-I dated 8.8.1991 seeking compassionate appointment. As the representation has not been disposed of, he has filed this application seeking a direction to the respondents to appoint him on compassionate grounds.

3. When the case came up for admission, it was submitted by the learned counsel for the applicant that the application could be admitted and disposed of finally with a suitable

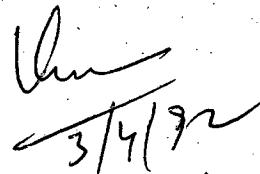
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direction for disposal of Annexure-I representation. Shri MC Cherian, the learned counsel for the respondents did not object to this.

4. Accordingly, the application is admitted and without waiting any reply from the respondents, I dispose it of with a direction to the 1st respondent to consider the representation submitted by the applicant at Annexure-I and dispose of within a period of two months from the date of receipt of this order.



3/4/92

(NV KRISHNAN)
ADMVE. MEMBER
3-4-1992

trs